

the Foreign Exchange Regulation Appellate Board against the order of the Director of Enforcement passed in this case. The Appellate Board allowed the appellants time to deposit the penalty within one week of the service of the notice of the hearing of the appeal. In view of this direction of the Appellate Board the prosecution case before the court had to be withdrawn. No date so far has been fixed for the hearing of the case by the Foreign Exchange Regulation Appellate Board.

(d) The seized documents in the case at present under appeal will be returned to the party only on completion of the appellate process. In so far as the third case is concerned, it is at present under adjudication and the documents relating to it cannot be returned at this stage.

Palai Central Bank Ltd

637. Shri Tenneti Viswanatham: Will the Minister of Finance be pleased to state

(a) whether the Official Liquidator of the Palai Central Bank (under liquidation) is still looking after some liquid assets of the Palai Central Bank;

(b) if so, the approximate value of such assets and the recurring expenditure on the maintenance of the Office and staff of the Official Liquidator; and

(c) when it is proposed to declare the next dividend?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) Yes.

(b) On the 28th March 1967, the liquidator held liquid assets amounting to Rs. 36.80 lakhs, comprising of cash, bank balances and Government securities. The monthly recurring expenditure on the pay and allowances of the liquidator and his staff and on the maintenance of his office amounts to about Rs. 7600.

(c) An application has been filed before the High Court of Kerala, under whose supervision and direction

the liquidation proceedings are being conducted, for permission to declare a further dividend of 3 paise per rupee. If the Court agrees, the payment of the dividend will commence in June this year.

Mental Patients of Manipur

638. Shri M. Megha Chandra: Will the Minister of Health and Family Planning be pleased to state:

(a) the number of mental patients of Manipur getting treatment in the various mental clinics in the country,

(b) the expenses involved in their treatment during the year 1966-67;

(c) whether the proposed scheme for setting up a psychiatric clinic for mental patients in Manipur has been shelved; and

(d) if so, the reasons thereof?

The Minister of Health and Family Planning (Dr. S. Chandrasekhar):

(a) At present 37 mental patients of Manipur are getting treatment in various Mental Hospitals in the country.

(b) The total expenditure incurred on their treatment during the year 1966-67 is Rs 68,800

(c) Funds for the purpose have, in fact, been provided in the annual Plan for 1967-68.

(d) Does not arise

Relief to Goldsmiths in Manipur

639. Shri M Megha Chandra: Will the Minister of Finance be pleased to state:

(a) the amount sanctioned to give relief to the goldsmiths of Manipur upto March 1967, year-wise,

(b) the number of goldsmiths who have been given the relief so far; and

(c) whether Government are contemplating to give them further relief either in terms of grant or loan?

The Deputy Prime Minister and Minister of Finance (Shri Morarji Desai): (a) and (b). The information is being collected.